

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5696 of 2020

Manoj Yadav..... Petitioner  
Versus  
State of Jharkhand..... Opp. Party

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Coram: Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

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For the Petitioner : Mr. Jitesh Kumar, Advocate  
For the State : Mr. R.R.Ravi Das, A.P.P.  
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2/09.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

Learned counsel for the petitioner undertakes to deposit the deficit court fee within two weeks from today. Rest of the defects stand ignored.

Heard learned counsel appearing for the petitioner and counsel for the State, who opposes the prayer for bail of the petitioner.

The petitioner is an accused for allegedly committing offence punishable under Sections 366(A) of the Indian Penal Code and Section 8 of POCSO Act.

The victim is aged about 17 years. Her statement has been recorded under Section 164 Cr.P.C., where she stated that she knew that this petitioner is already married and having a child. She further stated that she on her own will left the house and contacted this petitioner, who first evaded the victim but, thereafter, he came and put vermilion on her head.

Considering the statement of the victim, recorded under Section 164 Cr.P.C., I am inclined to enlarge the petitioner on bail. Accordingly, petitioner, named above, is directed to be released on bail on furnishing

bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of Additional Sessions Judge-I, Ramgarh in connection with Patratu P.S. Case No. 35 of 2020 [Spl. POCSO Case No. 13/2020].

Further, I direct the Jail Authority that before releasing the petitioner from jail, the Jail Authority should get the petitioner tested for COVID-19. If the report is positive, then the District Administration will immediately take steps to isolate the petitioner and get him treated in the COVID Center by following all the protocols.

This direction is given in the larger public interest and it should not be construed as a condition of bail.

**(Ananda Sen, J)**